

PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) Yes, Sir.

(b) The CBI has now been divided into three Divisions i.e. Anti-Corruption Division, Special Crime Division and Economic Offences Division. Consequent to re-organisation, 18 new Branches / Units have also been formed.

Operational Capability of Navy

453. DR. LAXMINARAYAN PANDEYA :
MAJ. GEN. (RETD.) BHUWAN CHANDRA
KHANDURI :
SHRI ATAL BIHARI VAJPAYEE :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government's attention has been drawn to the report in the latest edition of British publication - "The Jane's fighting ships" about the endemic State of the Indian Navy ;

(b) if so, the reaction thereto ;

(c) whether the Government have taken any steps to enhance operational capability of the Indian Navy ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) to (d). There had been some slowing down in naval procurements due to the resource crunch. Several acquisitions have been made / approved recently to arrest the down slide of the force level and enhance operational capability. These include a training ship from the UK, a tanker from Russia, and a Sail Training Ship, four Fast Attack Crafts, two Missile Boats and 10 Dornier aircraft from indigenous sources. Some major proposals relating to acquisition of ships and submarines are in the pipeline.

The non-availability of Russian spares followed by the disintegration of the erstwhile USSR had also affected the Navy. With the new found access to the original equipment manufacturers, it has since been possible to procure many of the spares requirements.

[Translation]

Industrial Development Centres

454. SHRI BRISHIN PATEL: Will the Minister of INDUSTRY be pleased to state :

(a) whether the Industrial Development Centres set up during the sixties are not fully functional today ;

(b) if so, whether the Government have received any study report after conducting survey in these sectors :

(c) the total number of such centres set up during sixties and details of each Centre's functional position at present ;

(d) whether the Government have formulated any scheme for the revival of these centres ;

(e) if so, the detailed outline of the schemes ; and

(f) the time by which these centres are likely to be received ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (f). The old growth centre scheme was introduced by the Government of India in 1983 to industrialise the No Industry Districts. Under the scheme one or two identified growth centres in each of the No Industry Districts was to be provided with Central assistance of Rs. 2.00 crores, for infrastructure development. A total of 93 districts were identified as 'No Industry Districts' all over the country as per the Districts Industry Centre (DIC) Action Plan 1979-80.

Under the above Scheme 30 growth centres spreading over 9 States were approved till 1988-89 when the new Growth Centre Scheme was announced by the Government of India in June, 1988. With the introduction of the new growth centre scheme, the old NID Scheme of 1983 has been discontinued. However, such ongoing projects where substantial progress had been made would be eligible to get the full share of Central assistance before 31st March, 1996. Out of 30 Centres approved under the Scheme, full Central assistance has been released in respect of 9 centres. 2 Centres have been converted to the new growth centre scheme. Out of the remaining 19 Centres, 10 Centres have already lapsed as their progress was unsatisfactory and no progress was reported for over last five years. The remaining 9 Centres are eligible to receive balance amount of Central assistance upto 31.3.96. The details of these 30 growth centres have been given in the enclosed *Statement*.

STATEMENT*Details of Central Assistance Released
Old Growth Centre Scheme-NID*

Sl. No.	Name of the Centre / State	Assistance released (Rs. in lakhs)	Remarks
<i>A. Centres already completed or converted into New Scheme.</i>			
Karnataka			
1.	Bidar	200.00	Completed
Madhya Pradesh			
2.	Bhind	200.00	- do -
3.	Mandla	200.00	- do -
4.	Dhar	200.00	- do -
5.	Rajgarh	200.00	- do -
6.	Jhabua	200.00	- do -
Orissa			
7.	Bolangir	200.00	- do -
Rajasthan			
8.	Sirohi	200.00	- do -
Maharashtra			
9.	Gadchipoli	102.00	- do -
Mizoram			
10.	Aizwal	50.00	Converted to New Scheme.
West Bengal			
11.	Malda	50.00	- do -
<i>Sub Total :</i>		1802.00	

Sl. No.	Name of the Centre / State	Assistance released (Rs. in lakhs)	Remarks
<i>B. Centres Reporting progress and eligible to get further Central Assistance, before 31.3.96.</i>			
Bihar			
1.	Bhojpur	100.00	
Madhya Pradesh			
2.	Panna	100.00	
Orissa			
3.	Balasore	150.00	
Rajasthan			
4.	Barmer	96.66	
5.	Churu	70.50	
6.	Jaisalmer	41.50	
West Bengal			
7.	Jalpaiguri	150.00	
8.	Coochbehar	100.00	
9.	Bankura	100.00	
	<i>Sub Total :</i>	908.66	
<i>C. Centre where progress is either unsatisfactory or no progress reported for over last five years.</i>			
Bihar			
1.	Purnea	50.00	
2.	Khagaria	50.00	
Orissa			
3.	Phulbani	50.00	
Uttar Pradesh			
4.	Jaunpur	100.00	

Sl. No.	Name of the Centre / State	Assistance released (Rs. in lakhs)	Remarks
5.	Jalaun	100.00	
6.	Kanpur Dehat	100.00	
7.	Fatehpur	100.00	
8.	Sultanpur	100.00	
9.	Banda	50.00	
10.	Hamirpur	50.00	
	Sub Total :	750.00	
	Grand Total :	3460.66	

Delicensing of Sugar Industry

455. SHRI AMAR PAL SINGH : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to do away with the sugar licence system ;

(b) if so, by when ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) to (c). The list of industries under compulsory licencing is reviewed from time to time. However, no decision has been taken to delicense the sugar industry.

Medical Colleges

456. SHRI RAM PUJAN PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether action has been initiated towards opening of medical colleges in private sector in Uttar Pradesh ; and

(b) if so, the terms and conditions thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) Two applications have been received for permission to open medical colleges in the private

sector in Uttar Pradesh. Permission has been granted to start one medical college in Dehradun. The other application has been referred to the Medical Council of India for its recommendations.

(b) Registered Societies and Trusts are eligible to open medical colleges in the private sector, as per requirements laid down in the amended Medical Council of India Regulations.

[English]

Expansion of Railway Line

457. SHRI YAIMA SINGH YUMNAM : Will the PRIME MINISTER be pleased to state :

(a) whether there is any work programme for the extension and expansion of the Railway Line at Jiriham in Manipur;

(b) if so, the details thereof ?

(c) whether the Government have taken any decision to connect Imphal with the Railways ;

(d) if so, the details thereof ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.